

(b) whether there is any proposal under Government's consideration to set up Special Courts for trial of suits for damages filed to be filed by the victims of the MIC gas leaked from the factory of the Union Carbide at Bhopal and if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE. (SHRI H.R. BHARDWAJ):

(a) and (b) Government would consider initiating action as regards the proper and effective machinery, including amendment of the laws, for securing compensation to the victims of the MIC gas leaked from the Union Carbide factory at Bhopal in the light of the opinion of the Attorney-General. The Attorney-General has gone to the United States to consult American Attorneys as regards the legal action that may be initiated in the United States for obtaining compensation to these victims.

Implementation of Sarin Committee Recommendations regarding Department of Posts and Telegraphs Department

108. SHRI MURLIDHAR CHANDRAKANT BHANDARE:
SHRI H. L. KAPUR:

Will the Minister of COMMUNICATIONS be pleased to refer to the answer to Unstarred Question 103 given in the Rajya Sabha on the 5th March, 1984 and state:

(a) whether Government have since taken any decision on the recommendations of the Sarin Committee on the bifurcation of the two wings of the Communication Ministry;

(b) if so, what are the details thereof; and

(c) what other steps are proposed to be taken to improve the functioning of Posts, Telegraphs and Telephone wings of the Department?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MERDHA): (a) Yes, Sir.

(b) The Ministry of Communications now consists of two separate departments, viz. the Department of Posts and Department of Telecommunications.

(c) Steps have been taken to monitor and improve the functioning of the Posts, Telegraphs and Telephone services. Action has also been initiated as per recommendations of the Sarin Committee with regard to the Telegraph and Telecommunication Service and are under various stages of implementation.

Entries in Film Festival

109. SHRI MURLIDHAR CHANDRAKANT BHANDARE:
SHRI H. L. KAPUR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state what are the details of the entries received for the Film Festival recently held in the Capital?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): The films in the 10th International Film Festival of India were shown under different sections viz., Competition, Information, Indian Panorama, Foreign Retrospective, Indian Retrospective, Focus on Latin America, Documedia, 16mm and Black 'American' Cinema. In addition, a Market Section was also organised. Forty-eight countries sent films for the festival under various Sections. Entries of films for awards were received for Competition Section only, the details of which are given in the Statement.

Statement

Sl. No.	Name of the films	Countries
<i>List of the films received for Competition Section</i>		
1	Silver City	Australia
2	Puroshker (The Winner)	Bangladesh
3	Pension	Bangladesh
4	Memories of Prison	Brazil
5	681 A.D.— The Glory of Khan	Bulgaria
6	Mario	Canada
7	Unfinished Business	Canada
8	Maria Chapdelaine	Canada
9	Le Crime D'Ovide Plouffe	Canada
10	Why was I Born	China
11	Upto A point	Cuba
12	Bitter Autumn with the Stars of Mongoes	Czechoslovakia
13	The Bribes	Egypt
14	Let the Smoke Should be dispersed in papers (Father's Day)	Egypt France
	The Falcon	France
17	Carmen	France
18	A Strange Love	GDR
19	Women's Doctor	GDR
	in Danger	Greece
21	Passing Fancy	Hungary
22	When The Raven Flies	Iceland
23	War Victims	Indonesia
24	Clash of Royalties	Iraq
25	Appassionata	Japan
26	The Miracle of Joe, The Petrel	Japan
27	Firebird Bog	Korea Republic
28	Tupac Amaru	Peru
29	The Day of the Humming Bird	Poland
30	Maryna	Poland

Sl. No.	Name of the films	Countries
31	The Ring	Romania
32	Woodfruit	Romania
33	Contest (Orientering)	Romania
34	Senor Galindez	Spain
35	A Story of Love	Sri Lanka
36	Tog Dog	Sudan
37	Dog Racing	Switzerland
38	Man Without Memory	Switzerland
39	Flight to Berlin	U.K.
40	The Company of Wolves	U.K.
41	Comfort and Joy	U.K.
42	Kim	U.K.
43	Shooting Party	UK.
44	Laughter House	U.K.
45	The Bostonians	U.K.
46	Strangers Kiss	U.S.A.
47	Forever and Beyond	U.S.A.
48	Draw	U.S.A.
49	Eyes of Fire	U.S.A.
50	American Drive-in	U.S.A.
51	Maria's Lovers	U.S.A.
52	Over The Brooklyn Bridge	U.S.A.
53	The Ruthless Romance	U.S.S.R.
54	Crab II	Venezuela
55	Never Speak Ill of the Dead	Yugoslavia
56	Utav	India
57	Tarang	India
58	Party	India
59	Loric	India
60	Mahananda	India
61	Gupchup Gupchup	India
62	Accident	India
63	Saransh	India

S. No.	Name of the films	Countries
<i>List of short films received for Competition Section</i>		
1	Agami	Bangladesh
2	Narcissus	Canada
3	Aloud Bagatella	Canada
4	The Boy and The snow Goose	Canada
5	Let My Guitar Speak	Cuba
6	Czech Philharmony	Czechoslovakia
7	A Golden Memory	Czechoslovakia
8	Children Are Painting	Egypt
9	Craft Charakku.	India
10	The Procession	India
11	Where are the Woods	India
12	Everest 84 : The Indian Expedition to Mt. Everest	India
13	Bachendripal	India
14	Tap—Energy Unlimited	India
15	Services of Trees	India
16	Exhibition of Islamic Art	India
17	Maa	India
18	Nahin	India
19	A Season in Paradise	India

Holding of elections in States

110. SHRI CHIMANBHAI MEHTA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Election Commission of India has written to some of the States/Union Territories regarding holding of early elections; and

(b) if so, what are the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASOKE KUMAR SEN): (a) and (b) Yes, Sir The 1306 RS—5.

Election Commission has stated that it has written to nine States and one Union Territory to indicate the most suitable period for holding the general elections to the Legislative Assemblies. The Election Commission letter dated 13th December, 1984 addressed to the States/Union Territory in this respect is laid on the Table of the House (Statement). The Commission has also stated that with the dissolution of the Legislative Assembly in the State of Karnataka, the Chief Electoral Officer of that State has also been requested to furnish similar information.